

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3353 of 2020

Sachin Ekka Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rajan Sahay, Advocate
For the Opp. Party : Mr. Shiv Shankar Kumar, A.P.P.

02/29.06.2020 Defect no. 9(i) is ignored.

Heard Mr. Rajan Sahay, learned counsel for the petitioner and Mr. Shiv Shankar Kumar, learned A.P.P. for the State.

Petitioner has been made accused in connection with Lower Bazar P.S. Case No. 170 of 2019.

The golden chain of the informant was snatched by the miscreants.

The petitioner seems to have been identified in Test Identification Parade by the informant and as per the CCTV footage he was seen fleeing away after committing the offence. It further appears that the petitioner has got three criminal antecedents.

However, considering the fact that the petitioner is in custody since 27.06.2019, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Ranchi, in connection with Lower Bazar P.S. Case No. 170 of 2019.

(Rongon Mukhopadhyay, J.)